

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 116

IA No. 654/2021
CONT.A.(IBC)/7(CH)2023
IA(I.B.C)/645(CH)2021
IA(I.B.C)/2159(CH)2023
IA(I.B.C)/587(CH)2021
IA(I.B.C)/1780(CH)2023
IA(I.B.C)/2931(CH)2023
IA(I.B.C)/1051(CH)2024

In
CP(IB) No. 135/Chd/Pb/2019
(Admitted)

IN THE MATTER OF:

Jammu & Kashmir Bank Ltd.

...Petitioner-Financial Creditor

Versus

Bharat Papers Ltd.

... Respondent-Corporate Debtor

Under Section: 7, 33(2), 60(5), 66(1), 19(2), IBC 2016

Rule: 11 of NCLT, 2016

Order delivered on 06.05.2024

Due to paucity of time, the matter could not be taken up today, hence adjourned to 11.06.2024.

Sd/-
Court Officer